IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-109 (PB)/2017

IN THE MATTER OF:

Tata Capital Financial Ltd.

... Applicant/petitioner

Vs.

Svogi Oil Gas and Energy Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Financial Creditor

Mr. Raktim Gogoi, Mr. Parinay T.

Vasandani, Ms. Medhavi Singh,

Mr. Kartikeya Singh, Advocates

For the Respondent

ORDER

Let this matter be listed before the three Member Bench along with Company Application Nos. (IB) 190 (PB)/2017-Union Bank of India v. Era Infra Engineering Ltd. & (IB) 110 (PB)/2017-Alchemist Asset Reconstruction Co. Ltd. v. Tirupati Buildings & offices Pvt. Ltd.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.08.2017 V. Sethi